

ACT No. XV OF 1896.

PASSED BY THE GOVERNOR GENERAL OF INDIA IN COUNCIL.

(Received the assent of the Governor General on the 10th September, 1896.)

An Act to amend the Glanders and Farcy Act, 1879.

WHEREAS it is expedient further to amend the Glanders and Farcy Act, 1879; It is hereby enacted as follows:—

Amendment of section 1, Act XX, 1879.

1. In section 1 of the said Act, as amended by Act XXIV of 1886, the words "except the territories respectively administered by the Governor of Fort St. George in Council and the Lieutenant-Governor of Bengal" are repealed.

Amendment of sections 7 and 8, Act XX, 1879.

2. To section 7 of the said Act the words "Provided that when the Inspector is also a Veterinary Practitioner so appointed he may make the examination himself" shall be added, and in sections 7 and 8, for the word "Surgeon," wherever it occurs, the word "Practitioner" shall be substituted.

Addition of a section to Act XX, 1879.

3. To the said Act, as amended by the Repealing and Amending Act, 1891, the following section shall be added, namely:—

Appointment of same person to be both Inspector and Veterinary Practitioner.

"15. Any Veterinary Practitioner may be appointed by the Local Government to be both Inspector and Veterinary Practitioner for all or any of the purposes of this Act or of any rule thereunder."

XX of 1879.

XII of 1891